

**THE ASSAM REGULATED AND LICENSED WAREHOUSES (AMENDMENT)
BILL, 2022**

A

BILL

further to amend the Assam Regulated and Licensed Warehouses Act, 1959.

Preamble

Whereas it is expedient to amend the Assam Regulated and Licensed Warehouses Act, 1959, hereinafter referred as the principal Act, in the manner hereinafter appearing;

Assam Act
No. XV of
1960

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Regulated and Licensed Warehouses (Amendment) Act, 2022.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 32

2. In the principal Act, in section 32, in sub-section (1), in clause (b), for the words "imprisonment for a term which may extend to one year or with fine which may extend to rupees one thousand or with both." appearing after the words "punishable with", the words "fine of rupees ten thousand which may extend upto rupees fifty thousand for the first offence, which may extend upto rupees one lakh for subsequent offences" shall be substituted.

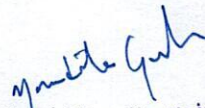
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**CHECKED BY THE
LEGISLATIVE DEPARTMENT
17.12.2022**

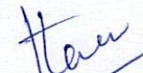
STATEMENT OF OBJECTS AND REASONS

Objects : The objective is to introduce the Bill, namely, Assam Regulated and Licensed Warehouses(Amendment) Bill 2022 to further amend the Assam Regulated and Licensed Warehouses Act 1959.

Reasons:- In the principal Act, in section 32, in sub-section (1), in clause (b), for the words “imprisonment for a term which may extend to one year or with fine which may extend to rupees one thousand or with both.” appearing after the words “punishable with”, the words “fine of rupees ten thousand which may extend upto rupees fifty thousand for the first offence, which may extend upto rupees one lakh for subsequent offences” shall be substituted as a measure of decriminaliasation and reducing compliance burden as per decision taken by the state Govt. It is proposed to convert the penal provision of imprisonment into fine.

The Cabinet has approved the proposal in its meeting held on 19.12.2022.


(Smti Nandita Gaitosa)
Minister, Cooperation, Mines & Power, Indigenous & Tribal Affairs & Culture Depts.
Govt. of Assam, Dispur, Guwahati-06


Principal Secretary
Assam Legislative Assembly

FINANCIAL MEMORENDUM

This Bill does not entail any expenditure from the Consolidated Fund of the State once comes into force.

Nandita Gorkh
(Smti Nandita Gorkh) Minister
Minister, Cooperation, Power, & Minerals and
Indigenous & Tribal Affairs & Culture Depts.
Govt. of Assam, Dispur, Guwahati-06

MEMORENDUM OF DELEGATED LEGISLATION

The Bill not propose to delegate legislative power to the Executive.

Nandita Goswami

(Smti Nandita Garlosa)
Minister, Cooperation, Mines & Minerals and
Power, Industrial, Faith & Culture Depts.
Indigenous & Tribal
Govt. of Assam, Dispur, Guwahati-06

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